

**CENTRAL ADMINISTRATIVE TRIBUNAL  
LUCKNOW BENCH**

**Original Application No.31/2009**

**This the 06<sup>th</sup> day of March 2009.**

**HON'BLE MR. M. KANTHAIYAH, MEMBER (J)**

Surender Bahadur Singh, aged about 52 years, S/o Sri Ram Singh, R/o Village Ramgarh Post Jahagirva (Gurvalia) Thana Karnailganj, District Gonda.

.....Applicant

By Advocate: Shri H.B. Singh.

Versus.

1. Union of India through Chief Administrative Officer, Construction North-Eastern Railway, Gorakhpur.
2. Deputy Chief Engineer (West) Construction N.E. Railway, Lucknow Jn.

.....Respondents.

By Advocate: Sri B.B. Tripathi for Sri N.K. Agarwal.

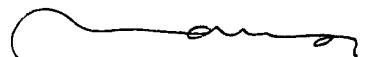
**ORDER**

The applicant has filed this OA challenging the impugned transfer order dated 15.9.2007 under which he has been transferred from District Gonda to Izzatnagar by the respondent no.2. It is also the case of the applicant that in respect of his transfer and other claim, he made representation to the respondent no.2 vide Annexure A-3 dated 29.9.2008. At this stage, learned counsel for the applicant submits that if his representation is directed to be decided, the purpose of O.A. would be served.

2. In view of the above circumstances, without going into the merits of the case, the respondent no.2 is directed to consider and dispose of the pending representation of the applicant dated 29.9.2008 (Annexure A-3) within a period of one month from the date of supply a copy of this order,

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with a reasoned order as per rules. The applicant is also directed to supply a copy of the representation to the respondent no.2 alongwith a copy of this order. The applicant's counsel submits that interim order dated 23.1.2009 not to take any coercive steps against the applicant in respect of impugned transfer order has been passed and the same is still continuing. The said order will continue till the disposal of representation of the applicant. No costs.

  
**(M. KANTHALAH)**

**MEMBER (J)**

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06.03.2009